

Bench II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB)No. 340/KB/2017
CA(IB)NO.345/KB/2017
CA(IB)NO.347/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th August 2017, 10.30 A.M

Name of the Company	Progility Technologies Pvt Ltd -Vs- OHIO Cardiology Associates India Pvt Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Rahul Anand,
Advocate

Progility.

Rahul Anand
28/8/17.

2. Partha kamal Sen
IRP

IRP
(In say)

Partha Kamal
28/8/17

3 Sekhar Mandal
Ashish Dey

OHI O
(Corporate Debtor)

Ashish Dey

28-08-2017- CP(IB) No. 340/KB/2017-CA(IB) No.,345/2017-CA(IB) No.
347/KB/2017- Progility Technologies Pvt. Ltd. Vs. OHIO Cardiology Associates
India Pvt. Ltd.

O R D E R

The Ld. Lawyer on behalf of the Operational Creditor is present and the Ld. Lawyer on behalf of the Corporate Debtor is also present.

The IRP has submitted his report in pursuance of the order dated 26-07-2017. The said report is kept in the record.

The Corporate Debtor has filed SLP before the Hon'ble Supreme Court against the order dated 09-08-201, which is pending before the Supreme Court. Hence, the parties have prayed for a long date.

Heard; the prayer is allowed, fixing 18-09-2017.

sd/

MANORAMA KUMARI
MEMBER(J)